

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. -1968**  
ANSWERED ON - 18/03/2025.

**E-ADJUDICATION AND E-CONSULTATION PLATFORM**

1968. SHRI BRIJ LAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the objectives and expected benefits of the recently launched e-adjudication and e-consultation platforms;
- (b) the measures taken to ensure transparency, accessibility and security in e-adjudication System;
- (c) whether a feedback mechanism has been set up for stakeholders to report the challenges faced in adopting these platforms; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI HARSH MALHOTRA)

(a): The E-adjudication module was launched under MCA21 in September 2024 to establish a technology driven adjudication mechanism, for speedy and transparent adjudication of cases pertaining to offence(s) committed under the Companies Act, 2013. The E-consultation module was launched in May 2021 as an interactive online platform enabling public consultation on any proposed amendments/ draft legislations etc.

(b): The security and confidentiality of information submitted through the MCA21 portal is ensured by adhering to established data security standards, including the MEITY guidelines, CERT-In regulations, ISO 27001, and Information Security Protocols. Multi-factor authentication has been introduced to verify the identity of users accessing the system. Additionally, measures such as masking private information from public view have been implemented to maintain the confidentiality and integrity of the data.

(c) & (d): Stakeholders can raise tickets on the MCA-21 portal to provide feedback and to report grievances if any, regarding challenges faced.